

improvement and development of the institutions. In addition, the National Commission for Protection of Child Rights (NCPCR) is also mandated to look into matters related to children in need of special care and protection and recommend remedial measures.

However, visits made to some such institutions by officials of the Government in the Ministry of Women and Child Development and NCPCR indicate that in many cases the Inspection Committees are either not constituted or are not functioning properly. The State Governments/UT Administrations are being urged from time to time to ensure that requisite Inspection Committees are formed and that they monitor the functioning of the Homes regularly.

Rape cases in Bhatta Parsaul

1385. SHRI PRAKASH JAVADEKAR: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether any delegation either from the Ministry or any Commission or Statutory Authority, which are serviced by the Ministry, visited Bhatta Parsaul in Uttar Pradesh after clashes broke out in May, 2011 in relation to land acquisition;

(b) the number of incidents of rape confirmed by the visiting delegation in Bhatta Parsaul with respect to the above mentioned incident;

(c) the details thereof;

(d) the actions that has been taken against the perpetrators; and

(e) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH): (a) to (e) An Inquiry Committee constituted by the National Commission for Women (NOW) visited the Bhatta Parsaul villages in UP on 12.05.2011. No specific case of rape has been confirmed by the Inquiry Committee.

Child sex trade among Banchra tribe

1386. SHRIMATI SHOBHANA BHARTIA: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether information of the issue of child sex trade across India is updated;

(b) whether the report to probe case of child sex trade among Banchra tribe in Madhya Pradesh has been completed;

(c) the preventive measures adopted to curb the practice; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH): (a) A comprehensive study on 'Girls and Women in Prostitution in India'

conducted in 2004, which was sponsored by the Ministry of Women and Child Development, had estimated that there were about 2.8 million prostitutes in the country of which 36% are children.

(b) As per the information received from the Government of Madhya Pradesh, the probe has been conducted and completed.

(c) and (d) To eradicate the traditional practice of prostitution among the Banchra tribe, the Government of Madhya Pradesh is implementing a scheme named 'Jabli' under which children of girls involved in prostitution are rehabilitated through education. Other measures taken by the State Government include involving the Non Government Organizations to monitor the situation of human trafficking from the tribe, formation of Anti Human Trafficking Units and provision of shelter and other basic amenities to the children rescued by the police.

The Government of India is also taking a number of measures to prevent and combat trafficking for commercial sexual exploitation in the country. The Immoral Traffic (Prevention) Act, 1956 supplemented by the Indian Penal Code prohibits trafficking in human beings, including children and lays down penalties for trafficking. A Comprehensive Advisory on Preventing and Combating Human Trafficking in India has been issued on 09.09.2009 by the Government of India to all States/ Union Territories. Further, the Ministry has been implementing the "Ujjawala" Scheme, under which financial assistance is being provided, *inter alia*, for prevention of trafficking through formation of community vigilance groups/adolescence groups, holding sensitization and awareness generation workshops and preparing awareness generation material.

Development of sports in Assam and West Bengal

1387. SHRI SILVIUS CONDPAN: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) the details of Government plans for the development of sports in the tea gardens of Assam and West Bengal;

(b) the details of the funds allocated in the last five years, year-wise and State-wise; and

(c) the details of the schemes and proposals for games in the schools and colleges of the tea garden areas of Assam and North Bengal?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI AJAY MAKEN): (a) to (c) There is no separate scheme for development of sports in the tea gardens of Assam and West Bengal. However, the Scheme of Panchayat Yuva Krida Aur Khel Abhiyan (PYKKA), introduced from 2008-09, aiming at development of basic play fields in all village panchayats and block panchayats of the country in a phased manner over a period of 10